

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 17th day of August 1999.

Original Application no. 845 of 1999.

Hon'ble Mr. S. Dayal, Administrative Member
Hon'ble Mr. S.K.I. Naqvi, Judicial Member

Amarnath, A/a 34 Yrs. S/o Sri Jagar Nath Ram, R/o at
present Working as Safai Wala at P.R.S. Marwadeeh, Varanasi.

... Applicant

C/A Sri K.K. Mishra

Versus

1. Union of India, through General Manager, North Eastern Railways, Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, Varanasi.
3. Senior Divisional Personal Officer, North Eastern Railways, Varanasi.

... Respondents.

C/R ...

ORDER

Hon'ble Mr. S. Dayal, Member-A,

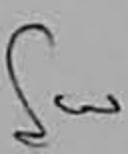
Sri K.K. Mishra learned counsel for the applicant. Heard learned counsel for the applicant. The only relief asked for in the application is that the respondents may decide the representation of the applicant within a period of one month and if the applicant has been performing his duty.

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The respondents may be directed to pay his salary since the month of January 1999 till date.

2. The claim of the applicant in this OA is that the applicant was engaged as Safaiwala against an existing vacancy since 01.08.98. There is no dispute that the applicant is working as an substitute Safaiwala under the respondents. The applicant claim that he has been working on this post but he has not been paid salary for his work from 01.01.99 till date. The applicant mentions that he had made a representation on 15.06.99 which has not been decided till date. He seeks a direction to the respondents to decide his representation which was received by them on 10.06.99, and has annexed as annexure A 5, within a month. Respondents are directed to decide the representation of the applicant within a month by a speaking order. The O.A. is disposed of with the above direction. No order as to costs.

3. Copy of this order along with copy of O.A. be send to the respondents for necessary action.


Member-J


Member-A

/pc/